3. The IDBI which had initially sanctioned a term loan in June, 1975, subsequently treated their sanction as lapsed and advised the company to to slow with the implementation of the project for reasons of economic vaiability.

SHRI SATYAGOPAL MISRA: Sir, I want to know from the hon. Minister what was the amount which was sanctioned by the IDBI in June 1975 and why the sanction lapsed and whether a project to manufacture automobile tyres and tubes in Durgapur is economically viable or not.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, the IDBI sanctioned a loan in 1975 of Rs. 6 crores to them. As far as the viability is concerned the IDBI conducted two surveys. One was in 1979 when they said that the economically viable units must have the capacity of 7 lakh numbers. But due to the price escalation a recent and latest study done by the IDBI says that it should be 10 lakh numbers.

because the investment involved in it according to them is Rs. 74 crores.

SHRI SATYAGOPAL MISRA: In these circumstances, as stated by the hon. Minister, what are the steps that the Central Government proposes to take to set up the project for the manufacture of tyres and tubes in Durgapur ? Is any further licence possible ? Can the Central Government financially participate in the project if the proposal comes ?

SHRI CHARANJIT CHANANA : The licence lapsed on 22nd July, 1980 and thereafter the West Bengal Industrial Development Corporation has intimated about the setting up of the Expert Committee on the viability of the project by West Bengal Government. The report has yet to come. It will be considered only after the report is received by the Government.

SHRI KRISHNA CHANDRA HALDER I would like to know from the hon. Minister, on receipt of the report from the Expert Committee are you going to extend the licence period ? Are you going to take proper steps to help the West Bengal Govrement and the West Bengal Industrial Development Corporation so that the project may come up at Durgapur ? To-day the tyres and tubes are in short supply. These are selling at high rates. So to welcome the situation are you going to take proper steps so that the project may come up at Durgapur in West Bengal ?

SHRI CHARANJIT CHANANA : To the hypothetical question of the hon. Member my reply is that the receptivity from the Government of India will be positive. But the hon. Member must appreciate that from 15th March, 1972 to 3rd September, 1980 it is still an unborn baby. Unfortunately it has not come up. IDBI and the Ministry of Industry will do all that is essential to see that the project is born. There is no question of revitalisation yet. If I tell you the chronological order of the whole thing, this has not been born yet. But I can tell you that our receptivity will be positive if the unit has economic viability according to the principles laid by the IDBI through their studies.

DR. KRUPASINDHU BHOI : There is severe criticism about the functioning of public sector. In view of this capacity utilisation of all the public sector undertakings in West Bengal which anges from 7% to 54%, will the hon. Minister ask the West Bengal Government to ask the CPM led workers to work much more so that the capacity utilisation is first maintained in the country ? I think then he will decide to establish any public sector project of this nature.

SHRI CHARANJIT CHANANA: We have noted down the positive suggemtion of the hon. Member.

SHRI BHIKU RAM JAIN: In view of the shortage of automobile tyres in the country and in view of the attitude of the West Bengal Government of nothonouring the order of 1972 Letter of Intent and Licence, will the hon. Minister consider transferring this licence to some other person or organisation who may be interested in putting up the project straight why ?

SHRI CHARANJIT CHANANA: The licence is dead. Therefore, the question of transfer does not arise. But with the gap in demand and supply, any application that comes from any party from any part of the country will be considered provided it is economically viable.

Demand for abolition of cantonment Board in Himachal Pradesh

*460 SHRI KRISHNA DATT SULTANPURI: Will the Minister of DEFENCE be pleased to state:

(a) the number of cantonments in Himachal Pradesh;

(b) the population of civilians living there;

(c) whether Government have received any representation or a demand from the representatives of the people and on behalf of the civilians to abolish the Cantonment Board so that steps are taken to improve the conditions in these cantonments and to provide facilities of loans, lands etc. to the poor people, and

(d) if so, the time by which action is likely to be taken thereon ?

THE MINISTER OF STATE IN THEMINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) There are seven Cantonments in Himachal Pradesh. These are Bakloh, Dagshai, Dalhousie, Jutogh, Kasauli, Khas Yol and Subathu.

(b) The civil populatiion in these seven Cantonments is estimated at 22,946 on the basis of provisional census figures of 1981.

(c) and (d) No, Sir. A representation has, however, been received from the residents of some villages requesting for excision from the jurisdiction of Khas Yol Cantonment.

श्री कृष्ण दत्त सुल्तानपुरी : सर मुझे 11 तारीख के दैनिक ट्रिब्यून के बारे में आपको कुछ बताना है। इसमें लिखा है—

"कानून का दुरुपयोग"

"तब और अब की परिस्थितियां भिन्न हैं। कुछ लोग अब इस कानून की ओट में कई बार अपनी पुरानी शत्रुता निकालते हैं। यदि एक दूकानदार की किसी अन्य से शत्रुता है तो वह नीलामी के समय अधिक से अधिक बोली दे कर खुद स्टाल खरीद लेता है। परिणाम यह निकलता है कि उसे अगली नीलामी में स्टाल मिल भी सकेगा या नहीं इसी भय के कारण दुकान में वह न तो अपना कारोबार बढ़ा सकता है और न ही इसकी मरम्मत की ओर ध्यान देता है

मैं अध्यक्ष जी, जानना चाहूंगा कि हिमालच प्रदेश में जो कॅंटोनमेंट छावनियां हैं, इनमें ब्रिटिश टाइम के समय 1924 का कानून आज तक लागू है। उसके अनुसार कोई आदमी अपने मकान में खिड़की, दरवाजे और शीशे तक नहीं लगा सकता है। वहां पर थोड़ी सी आबादी रह गयी है और जो वहां है उनमें बेरोजगारी है। प्रधान मंत्री जी हमारी तरफ ध्यान देती हैं लेकिन मैं कहूंगा कि हमारी जो छावनियां हैं, हिमाचल प्रदेश में इनकी तरफ मंत्री जी ज्यादा ध्यान दें। क्या मंत्री जी इसके लिए उचित प्रावधान करने की तरफ कदम उठाने जा रहे हैं ?

श्री शिवराज वी0 पाटिल : अध्यक्ष महोदय, हमारा जो पुराना कानून है, उस कानून को बदलने का थोड़ा-सा विचार चल रहा है। मगर मैं आपके माध्यम से इस सदन में बताना चाहूंगा कि ये कॅंटोनमेंट हैं और जहां पर भी हैं और उनमें जो सिविल एरियाज हैं, उनके नागरिकों की बहुत बड़े पैमाने पर मदद की जाती है। अब हिमाचल प्रदेश के पांच-छः कॅंटोनमेंट का सवाल उठाया गया है। इनकी जनसंख्या 22 हजार है लेकिन इनको हम हर साल 30-35 लाख रुपये का अनुदान देते हैं, मदद देते हैं। मगर शायद यह कहना नादुरुस्त होगी कि उनको हम मदद नहीं देते हैं। हम उनको जरूर मदद देते हैं अगर म्युनिसिपेलिटी होती तो शायद यह न मिलती।

मान्यवर जो सवाल खिड़की बनाने का है, मैं माननीय सदन को बताना चाहूंगा कि हमारे जो कानून हैं, रूल्स हैं उनके मुताबिक खिड़की बनाने या दरवाजा लगाने में कोई तकलीफ की बात नहीं है। मगर जो म्युनिसिपैलिटी के कानून हैं, रूल्स हैं वे अलग हैं। इन मामलों में स्टेट की म्युनिसिपैलिटी के कानून लागू होते हैं कि अगर किसी घर का दरवाजा बनाना है, या किसी घर में खिड़की लगानी है तो उसके लिए उसके कानून के तहत इजाजत लेनी पड़ती है। अगर किसी मकान में खिड़की लगाने या दरवाजा बनाने में किसी पड़ोसी पर असर होता है तो उसकी इजाजत नहीं दी जाती है। इसी प्रकार वहां पर भी किया जा रहा है। मगर कॅंटोनमेंट एरिया और दूसरे एरिया में फर्क तो है। कॅंटोनमेंट कॅंटोनमेंट है इस पर हमें ध्यान देना चाहिए।

श्री कृष्ण दत्त सुल्तानपुरी : माननीय मंत्री जी ने बताया कि इन छावनियों में पापुलेशन कम है लेकिन पैसा ज्यादा खर्च होता है। मैं बताना चाहता हूं कि वह पैसा सिविल पापुलेशन पर बहुत कम खर्च होता है, एक्जीक्युटिव अफसर और ब्रिटिश टाइम के जो अफसर लगे हैं उन पर ज्यादा खर्च होता है। माननीय मंत्री जी ने बताया कि वे ब्रिटिश टाइम के कानून में बदली करने पर विचार कर रहे हैं, मैं उनसे प्रार्थना करूंगा कि इसको जल्दी कर दो। छावनी के लोगों को दुकानों की जो नीलामी होती है और हर साल होती है उससे छुड़ाने में उनको बड़ी प्राब्लम खड़ी हो जाती है। मैं प्रधान मंत्री जी से भी प्रार्थना करूगा कि वे इस पर जल्दी से उचित कार्यवाही करके हिमाचल प्रदेश के इस कानून में तब्दीली कर दो ताकि लोगों को फायदा हो सके।

श्री शिवराज वी० पाटिल : मान्यवर, सम्मानीय सदस्य का यह कहना है कि इस कानून में बदली करें। दुकान के बारे में जो आक्शन किये जाते हैं उसमें कुछ सहूलियतें उनको दीं जाती हैं। मैं बताना चाहता हूं कि जिस प्रकार से दूसरी म्युनिसिपेलिटीज के कानून हैं और उनके मुताबिक दुकानें नीलाम करने का जो तरीका है, वही तरीका यहां पर भी है। यहां पर कोई अलग से कानून नहीं है। मगर यह देखा जाता है कि समयावधि में पैसा भी सरकार के पास आ जाए और उसके साथ-साथ दुकानदार को भी तकलीफ न हो।

अध्यक्ष महोदय : चलिए, इस बार सुल्तानपुरी जी को ज्यादा अनुदान दे दीजिए।

Approval for Manufacture of Cassette and Tape Recorder yb M.R.T.P. and M.N.C.

461. SHRI JOYTIRMOY BOSU :
SHRI SKARIAH THOMAS :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have recently approved a proposal from a MRTP and MNC to manufacture cassette tape recorders overruling the objections of the Department of Electronics: and

(b) if so, the details thereof and reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C.P.N. SINGH) : (a) and (b). An application for an industrial licence from M/s. Gramaphone Company of India Ltd., Calcutta, an MRTP company with 40% foreign equity investment by M/s EMI, UK, to manufacture 30,000 numbers of cassette tape recorders. was received by Government in June 1981. The application is currently under examination by Government.

SHRI JYOTIRMOY BOSU : This Gramaphone Company Limited, HMV, is known to be one of the worst economic offenders.

(*Interruptions*)

There are documents to produce and prove it. Don't show your ignorance.

PROF. MADHU DANDAVATE : It is a fundamental right.

SHRI JYOTIRMOY BOSU : To be ignorant, yes, I agree. In the matter of invoice maniupulation and in the matter of evasion of payment of Central Excise. there are numerous and serious cases. This Company has no scruples whatsoever. It is a multi-national company and production of Cassette tape-recorders has been exclusively reserved for the smal-scale sector. I would like to know from the Hon. Minister as to why is it that in spite of the reservation of the production of this item, which is a reasonably profitable item which is keeping them going, the small-scale sector who are in the electronics industry should be allowed to perish in the hands of those criminals who are coming from abroad. I will give you the list of HMV evasions. You see it. You do not read them. You should read them sometimes. You only hear their music. You do not read it their money matters.